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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.85/99

DATE OF ORDER : 2.3.2000.

Between :-

B.P. Amara Raju

...Applicant

And

1. Union of India, rep. by  
The Chief Postmaster General, AP Circle,  
Hyd-1.
2. The Postmaster General, Kurnool Region,  
Kurnool-518 005.
3. The Superintendent of Postoffices,  
Kurnool Division, Kurnool - 518 001.
4. The Head Postmaster, Kurnool, HPO 518 001.  
AP.

...Respondents

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Counsel for the Applicant : Shri Y. Appala Raju

Counsel for the Respondents : Shri B.N. Sarma, Sr. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A) ).



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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Sri Y.Appala Raju for the applicant and Sri B.N.Sharma, learned standing counsel for the respondents.

2. The applicant herein is a Casual Electrician working under Respondent No.3. He states that he is working as such for the last 20 years. A notification bearing No.EST.I/Wiremen./KW dated 11-October, 1998 (Annexure-II page-11 to the OA) was issued for filling up posts of Wiremen. The applicant submitted his application but it was not considered on the ground that he was over aged.

3. This OA is filed praying for a direction to the respondents to select him as Wiremen as per his seniority in pursuance to the notification issued in the month of October, 1998.

4. The Respondents rejected his case only on the ground that he is over aged. The applicant has submitted a representation dt.3.6.1999 (Page-15 to the rejoinder affidavit) for relaxation of his contingent service by appointing as Wiremen. It is stated that the said representation is still to be disposed of. Under the circumstances the following direction is given:-

The applicant, if so advised, may submit an additional representation addressed to Respondent No.1 in continuation of his earlier representation dt. 3.6.1999 within a period of 10 days from the date of receipt of a copy of this order. That the earlier representation dt.3.6.1999 and the additional representation should be disposed of by Respondent No.1 within a period of 45 days from the date of receipt of the additional representation. Till such time if the post of Wiremen has not been filled in pursuance of the notification of October, 1998, the same should not be filled till the disposal of the applicant's representations. If the applicant is going to be aggrieved by the reply going to be given by the respondent authorities, he is at liberty to challenge the same if necessary by impleading the parties if <sup>any</sup>)

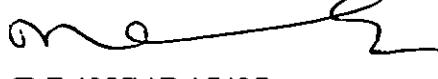
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~~any going to be appointed in pursuance to the notification of October,~~  
~~to fill up the post of~~  
1998 as Wiremen.

5. The Original Application is ordered accordingly. No order as to costs.

  
(B.S.JALPARAMESHWAR)  
21312  
MEMBER (J)

  
(R.RANGARAJAN)  
MEMBER (A)

Dated: 2<sup>nd</sup> March, 2000.

Dictated in Open Court.

Avl/

C.C. Today 4/2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH.  
HYDERABAD.

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

COPY TO

1. HONMJ
2. HRRN ( ADMN ) MEMBER.
3. HBSJP. M. ( JUDL )
4. D.R. ( ADMN )
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMN )

THE HON'BLE MR. B.S. JAI PARAMESHWAR  
MEMBER ( JUDL )

DATE OF ORDER 2/3/2000

MA/RA/CP. NO

IN

C.A. NO. 8599 (2 copies)

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWAL

ORDER/REJECTED

NO ORDER AS TO COSTS

10 MAR 2000

